

[Mr Speaker]
prefer the Government's version I
disallow these adjournment motions

Shri Tangamani: May I make a sub-
mission?

Shri Jawaharlal Nehru: I am anxious
to give as much information to the
House as possible, and not merely to
just limit my answer to a particular
question, because the House is inter-
ested. If you will permit me, I shall
explain to them what the position is.
It is very simple

Mr Speaker: What I feel is

Shri Jawaharlal Nehru: Just factual

Mr. Speaker. Very good

Shri Jawaharlal Nehru: I accept, of
course, your ruling. I want to remove
a misunderstanding. As I said, troops
have not been called in and have not
been sent. This is information receiv-
ed at 11.15 A.M. that is, about an
hour ago. But, troops have been alert-
ed, that, if necessary, they will be
called. A number of Army officers
have gone over this area on reconnoit-
ring work to see what the position is.
That is, in case they are needed, they
want to know what the position is.
May be, seeing one of these officers or
two or three others, they say, these are
troops coming. They are really recon-
noitring. No troops as such have been
called. That is all.

Shri Tangamani: That makes the
position different

Mr. Speaker: That is another matter

Shri Tangamani: If the military has
been called to reconnoitre, that is an
issue on which we would like to move
an adjournment motion

Mr. Speaker: Order, order. If it is
necessary to reiterate what I have
said, I will do so. Shri S. M. Banerjee
raised a point about the admissibility
of two adjournment motions given
notice of by Shrimati Renu Chakr-
varthy and himself regarding the call-
ing of troops on the 19th May, 1958,
in Jamshedpur during the strike in the
Tata Iron and Steel Company. The

Members stated that the troops could
not be called in by a Magistrate in a
labour dispute without the concur-
rence of the Central Government.
Apart from that, clarifying the posi-
tion, the hon. Prime Minister said that
the troops were called in not because
it was a labour dispute but to protect
life and property since grave damage
was apprehended as a result of the
labour dispute

There is the precedent here. Not
only when actually the people are
fighting can the magistrate call in the
troops, but he can always, whenever
he apprehends difficulty or danger, call
in troops so as to prevent it in advance.
So far as this case is concerned, on the
question of law, I am clear that troops
need not come and jump into the
scene only when heads are being
broken, but in advance also they can
be brought in. In this particular case,
the facts on which the adjournment
motions have been tabled are not
correct. I am not prepared to accept
them. Therefore, on this ground also,
the adjournment motions were rightly
dismissed.

Next item

12.15 hrs

PAPERS LAID ON THE TABLE

NOTIFICATION ISSUED UNDER COAL
MINES (CONSERVATION AND SAFETY)
ACT

The Minister of Steel, Mines and
Fuel (Sardar Swaran Singh): Sir, I
beg to lay on the Table, under sub-
section (3) of section 8 of the Coal
Mines (Conservation and Safety) Act,
1952, a copy of Notification No S.O
1892 dated the 25th August, 1959
[Placed in Library, See No LT-1591/
58]

AMENDMENT TO COAL MINES (CONSER-
VATION AND SAFETY) RULES

Sardar Swaran Singh: Sir, I beg to
lay on the Table, under sub-section
(4) of Section 17 of the Coal Mines
(Conservation and Safety) Act, 1952,